

ITEM NO.16

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No. 482/2023

BANI ROY CHOUDHURY & ANR.

Petitioner(s)

VERSUS

STATE OF WEST BENGAL & ORS.

Respondent(s)

(IA No. 6192/2024 - APPLICATION FOR PERMISSION, IA No. 207771/2023 - EXEMPTION FROM FILING O.T. and IA No. 231079/2023 - PERMISSION TO FILE AMENDED WRIT PETITION)

Date : 10-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Sanjay R. Hegde, Sr. Adv.
Ms. Mithu Jain, AOR

For Respondent(s)

Mr. Sunil Fernandes, Sr. Adv.
Ms. Astha Sharma, AOR
Mr. Sanjeev Kaushik, Adv.
Mr. Shreyas Awasthi, Adv.
Ms. Diksha Dadu, Adv.
Ms. Rajshree Chaudhary, Adv.

Mr. S. Nagamuthu, Sr. Adv.
Mr. Devvrat, AOR
Mr. Devesh Kumar Agnihotri, Adv.
Mr. Shreyash Kaushal, Adv.
Mr. Nitin Jain, Adv.
Mr. Saket Jee, Adv.
Dr. Pabitrpal Chaudhary, Adv.

Mr. Vikas Singh, Sr. Adv.
Mr. Pijush K. Roy, Sr. Adv.
Ms. Deepeika Kalia, Adv.
Mr. Pritthish Roy, Adv.
Mr. Keshav Khandelwal, Adv.
Ms. Kakali Roy, Adv.
Ms. Vasudha Singh, Adv.
Mr. Rajan K. Chourasia, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

No orders/directions are required to be passed in the present writ petition. The writ petition is disposed of.

However, we clarify that we have not made any comments with regard to the status reports, investigation or the chargesheet filed by the police.

If any party is aggrieved by any action/non-action, they may avail appropriate remedy in accordance with law.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR